

ITEM NO.109

COURT NO.7

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 1211-1221 OF 2003

SNAM ALLOYS LTD.

Appellant (s)

VERSUS

ASHISH VITHAL BHATIA

Respondent(s)

(With office report)

Date: 11/08/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE C.K. PRASAD

For Appellant(s) Mr. Mani Shankar, Adv.
Mr. Pratap Venugopal, Adv.
Mr. Sureksha Raman, Adv.
Ms. Asha G. Nair, Adv.
For M/S. K.J. John & Co., Advcs.

For Respondent(s) Mr. Nikhil Swami, Adv.
Mrs. Prabha Swami, Adv.

UPON hearing counsel the Court made the following
O R D E R

The appeal is dismissed as withdrawn with liberty to the appellant to pursue all its remedies before the Criminal Court with direction to Criminal Court as recorded in the signed order.

(KALYANI GUPTA)
SR. P.A.

(VINOD KULVI)
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE.]



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1211-1221 OF 2003

SNAM ALLOYS LTD.

.....

APPELLANT

VERSUS

ASHISH VITHAL BHATIA

.....

RESPONDENT

O R D E R

1. Learned counsel for the appellant prays that the appeals be dismissed as withdrawn with liberty to the appellant to pursue all its remedies before the Criminal Court.

2. Ordered as prayed for.

3. We also direct the Criminal Court to proceed in the matters as expeditiously as possible and to complete the proceedings preferably within a period of six months from today.

.....J
[HARJIT SINGH BEDI]

.....J
[C.K. PRASAD]

NEW DELHI

AUGUST 11, 2010.

